

1	2	3	4	5	6	7
14. Orissa	Bhubaneswar (Distt. Khurd)	20.9.95	15.25	205	7.55	Under implementation
15. Punjab	Dhandari Kalan(Distt. Ludhiana)	28.9.94	14.30	112.74	5.90	Under implementation
16. Assam	Amingaon (near Guwahati-Distt. Kamrup)	8.2.96	14.62	68.10	10.00	Under implementation
17. Jammu & Kashmir	Samba (Distt. Jammu)	12.2.96	10.88	125	4.25	Under implementation
18. Madhya Pradesh	Siya (Distt. Dewas) (Site shifted to Pitham Pur Distt. Dhar)	24.7.95	18.83	192	4.50	Under implementation
19. Manipur	Khunuta Chingjin in Thoubal Distt.	22.9.98	14.99	100	--	Under implementation

Development of Handloom Industry

3702. SHRI RATILAL KALIDAS VARMA : Will the Minister of TEXTILES be pleased to state:

(a) whether any proposal is under consideration of the Government for formulation of new Handloom Policy for the development of handloom industry;

(b) if so, the details thereof;

(c) whether there is any provision for nomination of Members of Parliament in the Handloom Board for formulation of policy; and

(d) if so, the details thereof?

THE MINISTER OF TEXTILES (SHRI KASHIRAM RANA) : (a) and (b) The Expert Committee constituted for the purpose of reviewing the existing Textile Policy and suggest new policy measures, is looking into the handloom sector also.

(c) No, Sir.

(d) Does not arise.

[Translation]

Non-Payment of Salaries In HSCL

3703. SHRI HARI KEWAL PRASAD : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether the Government are aware that the employees and workers of Bhilai based H.S.C.L. have not been paid salaries for the last three months;

(b) if so, the details thereof;

(c) whether the Government propose to intervene for release of salaries to the employees at the earliest; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI RAMESH BAIS) : (a) and (b) Yes

Sir. The Government are aware that the Bhilai unit of HSCL is not being able to disburse salaries to its workers and employees on time. Various factors, including lack of adequate work orders has led to the company's present financial situation.

(c) and (d) A financial-restructuring-cum-financial assistance package for HSCL is presently under Government's consideration.

[English]

Mineral Concessions

3704. SHRI GIRDHARI LAL BHARGAVA : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether the proposal for clearance from the State Governments for grant of mineral concessions for minerals specified in parts A and C of the First Schedule appended in the Mines and Minerals (Regulation and Development) Act 1957 usually get delayed;

(b) if so, the number of such cases accorded clearance during the last three years, year-wise and the number which are pending, till date; and

(c) the reasons for delay in according clearance to these cases?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI RAMESH BAIS) : (a) to (c) No, Sir. Mineral Concessions are granted as per provisions of Mines and Minerals (Regulation and Development) Act, 1957 and Rules made thereunder by the State Governments concerned. Proposals for approval of mineral concessions granted for minerals specified under the First Schedule of the aforesaid Act originate from the respective State Governments and are processed and disposed of by the Central Government as per provisions of law.

The number of mineral concessions in which Central Government accorded its clearance/approval in respect of minerals listed in Part "A" and "C" of First Schedule to the